

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 122 OF 2015 &
IA NO. 194 OF 2015**

Dated: 25th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Gail Gas Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajit Pudussery
Mr. Vivek Paul

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Aparna Vohra for R-1

Mr. K.K. Rai, Sr. Adv.
Mr. S.K. Pandey
Mr. Anshul Rai for R.2

ORDER

List the matter on **16.12.2016**. In the meantime, learned counsel for Respondent No.1 may file reply, if any, on or before 12.12.2016 after serving copy on the other side.

It is noticed that Union of India has not filed any response. It may file its response before the next date of hearing.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/vg